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SL. NO. 01 DT. 01/7/2025

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BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOKATA.

MA.22/2024/EZ

Arising out of

Original Application No.15 of 2014/EZ

IN THE MATTER OF:

Tribunal on its own motion

-VS-

.....Applicant

Union of India & Ors

.....Respondent

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Status report dated 02/06/25	5, 6,

Paushali Banerjee

PAUSHALI BANERJEE

ADVOCATE

7A, KIRON SHANKAR ROY ROAD,

KOLKATA-700001



01 JUL 2025

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**AFFIDAVIT OF COMPLIANCE ON BEHALF OF KOLKATA METROPOLITAN
DEVELOPMENT AUTHORITY .**

I, Aniruddha Mandal , son of Samir Kanti Mandal , aged about 35 years, by occupation service, working for gain as Executive Engineer, GAP Sector, Kolkata Metropolitan Development Authority, having office at Unnayan Bhavan , Block-A, Sector- II, Salt Lake City, Kolkata- 700-091, do hereby solemnly affirm and state as under:-

1. That I am the Executive Engineer, GAP Sector, Kolkata Metropolitan Development Authority. I am well acquainted with the facts and

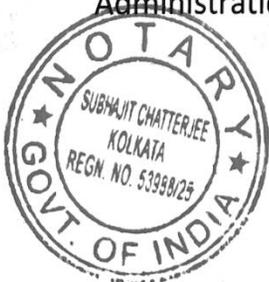


01 JUL 2025

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circumstances of the case and I have been duly authorized to affirm this affidavit on behalf of the Kolkata Metropolitan Development Authority Government of West Bengal.

2. I submit that under the said project three number of sewage treatment plant have been constructed at (i) Sreenathpur- capacity 4MLD STP construction is complete , (ii) at Silver Jubilee Road- 2.60 MLD STP construction is also complete. As of now, the STPs at Sreenathpur (4.00 MLD) and Silver Jubilee Road (2.60 MLD) have been commissioned on 19/07/2024 and are currently running successfully in O&M phase complying NGT guided effluent parameters with effect from 19/10/2024.
3. I submit that at Sarkar Para, Ward no. 1, for construction of 1-5.20MLD STP, a piece of land measuring -0.78acres and belonging to a Private owner was identified from the end of KMDA and Ranaghat Municipality at Mouza- Jiyanagar, Sarkar Para ward no-1 under Ranghat Municipality. Administrative Approval and Financial Sanction (AA&FS) for the procurement of the said land has been granted vide Memo No. GO2223011432UM dated 04/01/2023, issued by State. However, physical possession of the land is yet to be formally handed over to KMDA by State Administration. The commencement of construction work for the proposed



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5.20 MLD STP is therefore contingent upon the receipt of physical possession of the site. Copy of the status report dated 02/06/25 is annexed herewith and marked as annexure 'A'

VERIFICATION

I, the deponent above named do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge which are derived from the relevant office records. No part of it is false and nothing material has been concealed there from.

Verified at Kolkata on this 01 July, 2025.

*prepared in my
office
Ranabala Banerjee
Advocate*

Aniruddha Mandal
Executive Engineer, GPCD(SM)
(GAP-Wing) W & S Sector, KMDA

DEPONENT



Solemnly Affirm Before Me

Subhajit Chatterjee
SUBHAJIT CHATTERJEE
NOTARY GOVT. OF INDIA
REGN. NO. 53988/25
High Court, Calcutta
Kolkata-700001

01 JUL 2025

Annexure - A

Sub:- Status report regarding the execution of the Project Work:- "Development of Interception Diversion (I&D) Network for Existing Drains falling in River Churni including sewage Treatment Plant (STP) at Ranaghat Municipal Town with 05 (Five) years of Operation & Maintenance Period"

Ref:- M.A No. 03/2023/EZ In Original Application No. 15/2014/EZ

The aforementioned project has been undertaken by the Kolkata Metropolitan Development Authority (KMDA) vide Work Order No. 316/EE/GPCD(SM)/GAP/W&S/KMDA/W-351 dated 03/11/2021, issued by the Executive Engineer, GPCD(SM), GAP-Wing, Water & Sanitation Sector, KMDA.

Under this project, a total of three (03) Sewage Treatment Plants (STPs) have been proposed for construction with the following capacities:

- 4.00 MLD at Sreenathpur
- 2.60 MLD at Silver Jubilee Road
- 5.20 MLD at Sarkar Para, Ward No. 1

As of now, the STPs at Sreenathpur (4.00 MLD) and Silver Jubilee Road (2.60 MLD) have been commissioned on 19/07/2024 and are currently running successfully in O&M phase complying NGT guided effluent parameters with effect from 19/10/2024.

With regard to the 5.20 MLD STP proposed at Sarkar Para, Ward No. 1, it is pertinent to mention that suitable land was not available at the inception of the project. Subsequently, a parcel of land measuring 0.78 acres, held under private ownership, was identified jointly by KMDA and the Ranaghat Municipality, located at Mouza Jiyanagar, Sarkar Para, Ward No. 1, within the territorial jurisdiction of Ranaghat Municipality.

Administrative Approval and Financial Sanction (AA&FS) for the procurement of the said land has been granted vide Memo No. GO2223011432UM dated 04/01/2023, issued by the Additional Secretary, Urban Development & Municipal Affairs Department, Government of West Bengal.

However, physical possession of the land is yet to be formally handed over to KMDA by State Administration. The commencement of construction work for the proposed 5.20 MLD STP is therefore contingent upon the receipt of physical possession of the site.

Upon obtaining possession, the scheduled timeline for completion of the construction of the 5.2 MLD STP along with the associated sewerage network is 24 (twenty-four) months from the date of commencement of the work if the same contractor agrees to execute the work after such a long time elapsed.

KMDA has also submitted a DPR for development of Faecal Sludge Treatment Plant (FSTP) of Ranaghat Municipal Town to NMCG for funding which will also help to abate pollution of River Churni.

[Signature]
02/06/25

Executive Engineer, GPCD(SM)
(GAP-Wing) W&S Sector, KMDA

[Signature]
02/06/25

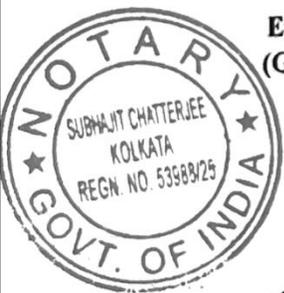
S.E. (South Circle), GAP Wing
W&S Sector, KMDA

[Signature]
02/06/25

S.E. (GAP), GAP Wing
W&S Sector, KMDA

[Signature]
2/6/25

Chief Engineer, GAP Wing
W&S Sector, KMDA



LAW CELL, K.M.D.A
Diary No. 1608
Date 13/5/24



Item No.08

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Miscellaneous Application No.22/2024/EZ
In
Original Application No.15/2014/EZ

Tribunal on its own Motion

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 04.04.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : *Suo Motu*

For Respondent(s) : Ms. Paushali Banerjee, Adv. for KMDA

ORDER

- Ms. Paushali Banerjee, learned Counsel appearing on behalf of the Kolkata Metropolitan Development Authority (KMDA), prays for and is granted further four weeks time for filing Action Taken Report.
- List on 09.07.2025.

.....
B. Amit Sthalekar, JM

.....
Dr. Afroz Ahmad, EM

April 04, 2025,
Miscellaneous Application No.22/2024/EZ
In
Original Application No.15/2014/EZ
SKB

Copy forwarded for information and urgent necessary action to:-

The Chief Engineer, GAP Wing, W&S Sector, KMDA

U.O.No. 396 Date 15/5/24
LAW CELL, K.M.D.A.

Deputy Secretary
Law Cell, KMDA



Handwritten notes:
L/D
[Signature]
PC 14/5/25
S E (Planning)
j n c B 15/5/24